

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:856
ANSWERED ON:25.07.2003
BIS FOR IMPORTED PRODUCTS
BHASKAR RAO PATIL;RAGHURAJ SINGH SHAKYA

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the BIS had decided to strictly implement Indian standards to the wide range of imported products;
- (b) if so, the details of imported products on which BIS would strictly enforce their laws;
- (c) whether BIS has failed to check fake/counterfeit ISI mark products including fast moving consumer goods in the country; and
- (d) if so, the details alongwith the steps to be taken in this regard?

Answer

MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD YADAV)

(a) & (b): Mandatory Certification of BIS is applicable to 151 products for which Quality Control Orders have been issued by different Ministries under various Acts and Rules. The items in this list include milk powder, condensed milk, infant milk foods, infant formulae, cement, steel tubes, oil pressure stoves, electrical wires, cables, galvanised steel sheets, gas cylinders, multi purpose dry batteries, packaged natural mineral water, packaged drinking water and clinical thermometer etc. Central Government has issued notifications imposing mandatory certification for import of these 151 products into India. The responsibility for imposing mandatory certification for imported products lies with Directorate General of Foreign Trade/Customs Department.

(c) & (d): No, Sir. BIS regularly conducts raids on unscrupulous manufacturers/traders for misuse of ISI mark on various products including fast moving consumer goods. In the last three years, BIS has registered 111 cases of misuse of ISI mark and 11 cases have been registered in the current financial year, the details of which are as below:-

2000-2001 2001-2002 2002-2003 1 April 2003 to 21 July 2003

No. of cases of misuse of	41	36	34	11
ISI mark registered				